

ITEM NO.301

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(ISSUES REGARDING FUNDING ARRANGEMENT; ISSUES REGARDING MOVIE HALL, MEERUT; IA No.100821/2021 - FOR PERMISSION; IA No.111515/2020 - FOR PERMISSION; IA No.111339/2020 - FOR PERMISSION; IA No.109599/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.27213/2022 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.100822/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.35225/2022 - FOR CLARIFICATION/DIRECTION; IA No.35220/2022 - FOR INTERVENTION; IA No.109596/2020 - FOR INTERVENTION/IMPLEADMENT; and, IA No.109573/2020 - FOR INTERVENTION/IMPLEADMENT)

WITH

W.P.(C) No.245/2018 (X)

(IA No.27275/2022 - FOR CLARIFICATION/DIRECTION)

W.P.(C) No.306/2018 (X)

W.P.(C) No.502/2019 (X)

Diary No.36392/2019 (X)

SLP(C) No.1879/2018 (XVII)

SMC(Cr1) No.4/2018 (XVII)

W.P.(C) No.378/2018 (X)

W.P.(C) No.298/2018 (X)

CONMT.PET. (C) No.483/2020 in W.P.(C) No.940/2017 (X)

W.P.(C) No.288/2018 (X)

W.P.(C) No.1397/2018 (X)

W.P.(C) No.246/2018 (X)

W.P.(C) No.226/2018 (X)

W.P.(C) No.267/2018 (X)

W.P.(C) No.1018/2017 (X)
W.P.(C) No.353/2018 (X)
W.P.(C) No.460/2018 (X)
W.P.(C) No.829/2018 (X)
W.P.(C) No.742/2018 (X)
W.P.(C) No.199/2018 (X)
W.P.(C) No.134/2018 (X)
(IA No. 27193/2022 - FOR APPROPRIATE ORDERS/DIRECTIONS)
W.P.(C) No.164/2018 (X)
W.P.(C) No.1206/2017 (X)
W.P.(C) No.281/2018 (X)
W.P.(C) No.1116/2017 (X)
W.P.(C) No.1156/2017 (X)
W.P.(C) No.1144/2017 (X)
W.P.(C) No.1041/2017 (X)
W.P.(C) No.971/2017 (X)
W.P.(C) No.947/2017 (X)
W.P.(C) No.56/2018 (X)
W.P.(C) No.57/2018 (X)
W.P.(C) No.74/2018 (X)
W.P.(C) No.131/2018 (X)
W.P.(C) No.182/2018 (X)
W.P.(C) No.942/2017 (PIL-W)
(IA No.78918/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA
No.110167/2020 - FOR INTERVENTION)
W.P.(C) No.8/2018 (X)

W.P.(C) No.1242/2017 (X)

W.P.(C) No.58/2018 (X)

W.P.(C) No.21/2018 (X)

W.P.(C) No.52/2018 (X)

W.P.(C) No.91/2018 (X)

W.P.(C) No.160/2018 (X)

Date : 18-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

Counsel for the Parties:

Mr. M. Praveen Vignesh, Adv.
Mr. Chitvan Singhal, Adv.

Mr. Pavan Aggarwal, Forensic Auditor
Mr. Ravinder Bhatia, Forensic Auditor

Mr. M.L. Lahoty, Adv.
Mr. Paban K. Sharma, Adv.
Mr. Anchit Sripat, Adv.
Mr. Pranab Kumar Nayak, Adv.
Mr. Himanshu Shekhar, AOR

Mr. Kumar Mihir, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.

Mr. Siddhartha Dave, Sr. Adv.
Mr. Gudipati G. Kashyap, Adv.
Ms. T. Archana, AOR

Mr. Manoj Singh, Adv.
Mr. Sanjay Kumar Visen, AOR

Mr. Pai Amit, AOR
Ms. Komal Mundhra, Adv.
Mr. Saurabh Agrawal, Adv.
Mr. Shantanu Singh, Adv.

Ms. Aishwarya Bhati, aSG
Mr. Sanjay Jain, ASG
Mr. Mukesh Kumar Maroria, AOR
Mr. Mukul Singh, Adv.
Ms. Preeti Rani, Adv.
Mohd. Akhil, Adv.

Ms. Aishwarya Bhati, ASG
Ms. V. Mohana, Sr. Adv.
Mr. Prashant Singh, Adv.
Mr. Mukul Singh, Adv.
Mr. Sughosh Subramnyam, Adv.
Mr. Vikrant Yadav, Adv.
Mr. R.R. Rajesh, Adv.
Mr. Raj Bahadur Yadav, AOR

Ms. Aishwarya Bhati, ASG
Ms. V. Mohana, Sr. Adv.
Mr. Prashant Singh, Adv.
Mr. Mukul Singh, Adv.
Mr. Nachiketa Joshi, Adv.
Mohd. Akhil, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Gurmeet Singh Makker, AOR

Ms. Aishwarya Bhati, ASG
Ms. V. Mohana, Sr. Adv.
Mr. Prashant Singh, Adv.
Mr. Mukul Singh, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. P.N. Misra, Sr. Adv.
Mr. Niraj Gupta, AOR
Md. Fuzail Khan, Adv.
Mr. Ashutosh Srivastava, Adv.
Ms. Anshu Gupta, Adv.

Mr. Brijender Chahar, Sr. Adv.
Ms. Jyoti Chahar, Adv.
Mr. Karan Chahar, Adv.
Ms. Pooja Chahar, Adv.
Mr. Shashi Bhushan, Adv.
Mr. Vinay Garg, AOR

Mr. Vijay Kumar, Sr. Adv.
Mr. Rajiv Kumar, AOR

Ms. Garima Prasad, Sr. Adv./AAG
Mr. Rajeev Kumar Dubey, Adv.
Mr. Sanjay Jain, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Vaidruti Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Ramesh Babu M. R., AOR
Ms. Manisha Singh, Adv.
Ms. Sanya Panjwani, Adv.

Mr. Satyajit A. Desai, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Satya Kam Sharma, Adv.
Ms. Anagha S. Desai, AOR

Mr. Rachit Mittal, Adv.
Ms. Pooja Kapur, Adv.
Mr. Sudhir Naagar, AOR

Mr. Abhigya Kushwah, AOR
Ms. Sunita Yadav, Adv.
Mr. Pradeep Kumar Dubey, Adv.
Mr. Siddharth Rajkumar Murarka, Adv.
Mr. Virender Arora, Adv.
Ms. Anamika Kushwaha, Adv.
Mr. Shashank Shekhar, Adv.
Mr. Vineeth Varkalavila, Adv.
Mr. Manoj Kumar, Adv.

Mr. Mohit Chaudhary, Adv.
Ms. Puja Sharma, Adv.
Mr. Kunal Sachdeva, Adv.
Mr. Chowdhary Zulfkar Ali, Adv.
Mr. Balwinder Singh Suri, Adv.
Ms. Mahima Ahuja, Adv.
Mr. Parveen Kumar, Adv.
M/s. Kings & Alliance LLP, AOR

Mr. M. T. George, AOR
Ms. Susy Abraham, Adv.
Mr. Johns George, Adv.

Ms. Arti Singh, AOR
Mr. Aakashdeep Singh Roda, Adv.
Ms. Pooja Singh, Adv.

Mr. Rahul Ranjan Verma, Adv.
Mr. Nirmal Kumar Ambastha, AOR
Ms. Ashmita Bisarya, Adv.

Mr. A.C. Mishra, Adv.
Mr. Niteen Kumar Sinha, Adv.
Ms. Reetu Saipawar, Adv.
Ms. Pratibha Yadav, Adv.
Mr. Ram Naresh, Adv.
For ACM Legal, AOR

Kirshna Vani Sharma, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. S.K. Rajora, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Ranjit Kumar Sharma, AOR

Ms. Richa Kapoor, AOR
Mr. Aishwarya Mishra, Adv.
Ms. Shivani Sharma, Adv.

Mr. Rajul Shrivastav, Adv.
Ms. Monisha Handa, Adv.
Mr. Mohit D. Ram, AOR

Mr. Vikas Jain, AOR
Mr. Aviral Saxena, Adv.
Mr. Manjeet Singh Rathor, Adv.
Mr. Digant Mishra, Adv.

Mr. Janender Kumar Chumbak, Adv.
Ms. Radhika, Adv.
Ms. Amita Singh Kalkal, AOR

Mr. Rohit Amit Sthalekar, AOR
Mr. Avi Tandon, Adv.
Ms. Meghna Tandon, Adv.

Mr. Deepak Prakash, AOR
Mr. Pawan Kr. Dabas, Adv.
Mr. Nachiketa Vajpayee, Adv.
Ms. Divyangna Malik, Adv.
Ms. Vishnu Priya, Adv.
Mr. Rahul Aggarwal, Adv.
Mr. Ravindra Singh, Adv.
Mr. Subhash Choudhary, Adv.

Mr. Rajesh P., AOR
Mr. Rahul Malhotra, Adv.
Ms. Himanshi Madan, Adv.

Mr. Sanjay Kapur, AOR
Ms. Megha Karnwal, Adv.
Ms. Shubhra Kapur, Adv.
Mr. Lalit Rajput, Adv.

Ms. Sujata Kumar Muni, Adv.
Mr. Shovan Mishra, AOR
Ms. Bipasa Tripathy, Adv.

Ms. Jasmine Damkewala, AOR
Mr. Pallav Mongia, Adv.
Ms. Vaishali Sharma, Adv.
Mr. Dinesh Chander Trehan, Adv.

Mr. Rohit Kumar Singh, AOR
Mr. Rahul Kumar Gupta, Adv.
Ms. Jahanvi Warah, Adv.

Mr. Rishi K. Awasthi, Adv.
Mr. Prashant Kumar, Adv.
Mr. Santosh Kumar-I, AOR

Mr. Ashok Kumar Singh, Adv.
Mr. Shantwanu Singh, AOR
Ms. Pragya Singh, Adv.

Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.

Mr. Sureshan P., AOR
Ms. Roma Singh, Adv.
Mr. Utkarsh Singh, Adv.

Mr. Tushar Singh, AOR
Ms. Trisha Patnaik, Adv.
Ms. Sugandh Virmani, Adv.

Mr. Saket Singh, Adv.
Ms. Sangeeta Singh, AOR
Ms. Somyashree, Adv.

Mr. Bishwajit Dubey, Adv.
Ms. Srideepa Bhattacharyya, Adv.
Ms. Aishwarya Gupta, Adv.
Mr. Manpreet Lamba, Adv.
M/s. Cyril Amarchand Mangaldas, AOR

Mr. Shiv Kumar Pandey, Adv.
Mr. Chandrashekhara A. Chakalabbi, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.
M/s. Dharmaprabhas Law Associates, AOR

Mr. Akash Jandial, Adv.
Mr. Rahul Shukla, Adv.
Kumar Dushyant Singh, AOR

Mr. Krishnam Mishra, Adv.
Mr. Param Kumar Mishra, Adv.
Ms. Anisha Upadhyay, AOR

Mr. Devendra Kumar Singh, Adv.
Mr. Karunakar Mahalik, AOR

Mr. Arpit Rai, Adv.
Mr. Aviral Kashyap, AOR

Dr. Ritu Bhardwaj, Adv.
Mr. Naresh Kumar, AOR

Bindu Das, Adv.
Mr. Brijesh Kumar Tamber, AOR

Mr. Parul Dhurve, Adv.
Mr. Omanakuttan K.K., AOR

Mohd. Moonis Abbasi, Adv.
Mr. Shakil Ahmad Syed, AOR

Ms. Smita Pandey, Adv.
Mr. Narendra Kr. Verma, AOR

Mr. Aditya Nayyar, Adv.
Ms. Farhat Jahan Rehmani, AOR

Suman Tripathy, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Ms. Indrani Mukherjee, Adv.
Ms. Tatini Basu, AOR

Mr. Siddharth Acharya, Adv.
Ms. Mithu Jain, AOR

Mr. Aditya Jain-1, AOR

Ms. E. R. Sumathy, AOR

Ms. Kamakshi S. Mehlwal, AOR
Mr. Ashok Mathur, AOR
Ms. Shobha Gupta, AOR
Mr. Sanjay Kumar Dubey, AOR
Mr. Divyakant Lahoti, AOR
Mr. Vivek Narayan Sharma, AOR
Mr. Satish Pandey, AOR
Mr. Abhinav Shrivastava, AOR
Mr. Dheeraj Nair, AOR
Mr. Balaji Srinivasan, AOR
Mr. Devendra Singh, AOR
Ms. Charu Ambwani, AOR
Dr. Sarvam Ritam Khare, AOR
Mr. Malak Manish Bhatt, AOR
Mr. Sanchit Garg, AOR
Mr. Prateek K Chadha, AOR
Mr. Joginder Singh, Petitioner-in-Person
Ms. Tanuj Bagga Sharma, AOR
Ms. Ruchira Goel, AOR
Mr. Udit Singh, AOR
Mr. Amrish Kumar, AOR
Mr. Ashok Mathur, AOR
M/s. Devasa & Co., AOR
M/s. PBA Legal, AOR
Mr. Sanjeev Gupta, Adv.
Mr. Divyesh Pratap Singh, AOR

Mr. Sumit Kumar, AOR
Ms. Taruna Singh Gohil, AOR
Mr. Kaushal Yadav, AOR
Mr. Ashok Kumar Singh, AOR
Mr. Deepak Goel, AOR
Mr. Raj Kamal, AOR
Mr. Sonal Jain, AOR
Mr. Vivek Sharma, AOR
Mr. Jasmeet Singh, AOR
Mr. Shubham Bhalla, AOR
Mr. Kanhaiya Singhal, AOR
Mr. Arup Banerjee, AOR
Mr. Anuj Kapoor, AOR
Ms. Charu Mathur, AOR
Mr. Abhinav Agrawal, AOR
Ms. Sangeeta Singh, AOR
Ms. Sayaree Basu Mallik, AOR
Mr. Shishir Pinaki, AOR
Mr. G. Balaji, AOR
Mr. B. K. Satija, AOR
Mr. Amit Pawan, AOR
Ms. Pallavi Pratap, AOR
Mr. Manish Kumar Saran, AOR
Mr. Sukant Vikram, AOR
Mr. Gopal Jha, AOR
Mr. Shadan Farasat, AOR

Mr. Kailash Prashad Pandey, AOR
Mr. Abdul Azeem Kalebudde, AOR
Mr. A. P. Mohanty, AOR
Mohammed Sadique T.A., AOR
Mr. Gaurav Goel, AOR
Mr. Akhilesh Kumar Pandey, AOR
Ms. Rakhi Ray, AOR
Ms. Tulika Mukherjee, AOR
Mr. Badri Prasad Singh, AOR
Mr. Rabin Majumder, AOR
Mr. Abhijit Sengupta, AOR
Mr. Rajesh Kumar Gupta, AOR
Mr. Praveen Chaturvedi, AOR
Mr. Siddhartha Jha, AOR
Ms. Sujata Kurdukar, AOR
Ms. Prerna Mehta, AOR
Mr. Umesh Kumar Khaitan, AOR
Ms. Sneha Kalita, AOR
Mr. Jay Kishor Singh, AOR
Ms. Mayuri Raghuvanshi, AOR
Mr. Somesh Chandra Jha, AOR
Mr. Awanish Sinha, AOR
Mr. Somiran Sharma, AOR
Ms. Astha Sharma, AOR
Mr. Pramod Dayal, AOR
Mr. Alok Tripathi, AOR

Ms. Vandana Sehgal, AOR
Ms. Anannya Ghosh, AOR
Mr. Sanjai Kumar Pathak, AOR
Mr. Aakarshan Aditya, AOR
Mr. Pawanshree Agrawal, AOR
Mr. Syed Mehdi Imam, AOR
Mr. K. Paari Vendhan, AOR
Mr. Ashwarya Sinha, AOR
Ms. Kirti Renu Mishra, AOR
M/s. Karanjawala & Co., AOR
Mr. Kumar Sudeep, Adv.
Ms. Dharitry Phookan, AOR
Mr. Chandan Kumar, AOR
Mr. Gaurav, AOR
Ms. Manisha Ambwani, AOR
Ms. Chandan Ramamurthi, AOR
Ms. Mona K. Rajvanshi, AOR
Mr. Mishra Saurabh, AOR
Mr. Christopher Dsouza, AOR
Ms. Divya Roy, AOR
Mr. Kabir Dixit, AOR
Mr. S. K. Verma, AOR
Mr. Somanatha Padhan, AOR
Ms. Anindita Pujari, AOR
Mr. Rajat Mittal, AOR
Mr. Rahul Joshi, AOR

Mr. Vipin Kumar Jai, AOR
Mr. Ravindra Sadanand Chingale, AOR
Mr. Sumit Sinha, AOR
Mr. T. Mahipal, AOR
Ms. Shilpa Liza George, AOR
M/s. D.S.K. Legal, AOR
Mr. G. N. Reddy, AOR
Mr. Vishnu Sharma, AOR
Mr. Ritesh Agrawal, AOR
Ms. Indra Sawhney, AOR
Mr. Aneesh Mittal, AOR
Mr. Vishal Gupta, AOR
Ms. Mridula Ray Bharadwaj, AOR
Mr. Aman Gupta, AOR
Mr. Chandra Prakash, AOR
Mr. Bhuwan Raj, AOR
Mr. E. C. Vidya Sagar, AOR
Mr. Dharmendra Kumar Sinha, AOR
Mr. Uddyam Mukherjee, AOR
Mr. Anil Kumar Mishra-I, AOR
Mr. Kaushik Choudhury, AOR
Mr. Anas Tanwir, AOR
Mr. Ejaz Maqbool, AOR
Ms. Swarupama Chaturvedi, AOR
Mr. Rishi Matoliya, AOR
Mr. Tahir Ashraf Siddiqui, AOR

Ms. Anubha Agrawal, AOR
Ms. Bharti Tyagi, AOR
Mr. Anoop Prakash Awasthi, AOR
Mr. Kedar Nath Tripathy, AOR
Ms. Rashmi Singh, AOR
Mr. Sunil Fernandes, AOR
Ms. Rajkumari Banju, AOR
M/s. V. Maheshwari & Co., AOR
Mr. Ajit Sharma, AOR
Ms. Aruna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

PART - I

Re: Matters pertaining to Shahi Infrastructure Pvt. Ltd.

[I.A. No.201 & 202 of 2021 – For Directions (Vol. No.Z-339); and, Affidavit on behalf of M/s. Shahi Infrastructure Pvt. Ltd. (Vol. No.R-141)]

Note No.6 dated dated 05.04.2021 and Note No.6A dated 17.07.2022 pertaining to these matters have been placed on record by Mr. Pavan Aggarwal, learned Forensic Auditor

Mr. P.N. Misra, learned Senior advocate appearing for the concerned Company and related individuals/entities submits that short time of three days be given to his clients to put in response to said Notes submitted by the learned Forensic Auditor.

Learned counsel is granted time till 22.07.2022 by which time the response(s) covering all the issues be submitted. No more indulgence in that behalf shall be granted.

The matter shall be taken for consideration on 25.07.2022.

PART - II

Re.: **MATTERS CONCERNING SUREKHA FAMILY**

[IA No127787 of 2019 - For Recall of Order dated 23.07.2019 (Vol. No.I-85); IA No.127793 of 2019 - For Recall of Order dated 23.07.2019 (Vol. No.I-86); IA No.189314 of 2019 - Application on behalf of Surekha Family (Vol. No.I-103); IA No.60700 of 2020 - For placing on record documents on behalf of Surekha Family (Vol. No.I-119); , IA No.110027 of 2020 - For placing on record affidavit dated 02.05.2019; (Vol. No.I-149); IA No.110402 of 2020 - For placing on record additional document (Vol. No.I-150); and, Document Vol. No.R-64 - Reply on behalf of Surekha Family to IA No.50370 of 2020; Document Vol No.R-71 - Objection on behalf of Surekha Group; Document Vol No.R-101 - Convenience Note-I; Document Vol No.R-102 - Convenience Note-2; Document Vol No.R-143 - Convenience Note Vol.-I dated 04.01.2021; Document Vol No.R-144 - Convenience Note Vol.-2 dated 04.01.2021; and, Document Vol No.R-170 - Affidavit on behalf of Surekha Group.]

Mr. Sanjay Jain, learned Additional Solicitor General appearing for the Enforcement Directorate submits that the information/material available with the learned Forensic Auditor in connection with the matters pertaining to Surekha Family, if shared with the Enforcement Directorate, a comprehensive response can be given as well as effective stand can be adopted by the Enforcement Directorate in this matter.

Mr. Pavan Aggarwal, learned Forensic Auditor who is connected through virtual mode, has readily accepted the suggestion.

Let the needful be done at the earliest and response(s), if any, be filed in a sealed cover within seven days.

The matter shall be taken up for hearing on 01.08.2022.

PART - III

Re.: MATTERS CONCERNING M/s. MOON BUILDTECH PVT. LTD.

[IA No.35220 of 2022 - For Intervention; and, IA. No.35225 of 2022 - For Directions on behalf of M/s. Moon Buildtech Pvt. Ltd. (Vol. No.Z-389); IA No.110167 of 2020 - For Intervention (Vol. No.Z-311); IA No.78918 - For Directions (Vol. No.I-171); Affidavit on behalf of M/s. Moon Buildtech Pvt. Ltd. (Vol. No.R-202); and, Convenience Note on behalf of Mr. Anil Kumar Sharma in response to I.A. No.35220 of 2022 (Vol. No.R-203)]

Mr. M.L. Lahoty, learned Advocate appearing for M/s. Moon Buildtech Pvt. Ltd. ("the Company" for short) has invited our attention to the affidavit filed on behalf of the Company (Vol. No.R-202 Pages 8 and 9) and I.A. No.35225 of 2022 (Vol. No.Z-389) to submit that the claim to the tune of more than Rs.47.3 Crores was admitted by the Interim Resolution Professional before the orders were passed by this Court taking over the projects undertaken by the Amrapali Group of Companies. It is submitted that under the terms entered into with the Amrapali Group of Companies, the possession was to be granted by 13.09.2013 and in case of any delay in handing over the possession, assured return was to be given to the Company.

Mr. Manoj Singh, learned Advocate appearing for the Amrapali Group of Companies has submitted *inter alia* that the Company was not a flat-buyer like most of the individuals, whose cases are being looked into by this Court, but a pure and simple investor who

had made certain accommodations in favour of Amrapali Group of Companies and the return on this investment was made by the Amrapali Group of Companies from time to time.

We need not go into the rival contentions as the documents on record clearly establish that the arrangement entered into between the Company and Amrapali Group of Companies was purely in the nature of an investment. The claim made before the Interim Resolution Professional was also in respect of amount in the sum of Rs.47.3 Crores.

In the circumstances, it is ruled at this stage:

- a. The flats booked by the Company are to be taken purely for investment purposes and as such, no claim shall be entertained by the Receiver in respect of these flats/apartments.
- b. Monetary claim raised by the Company shall be looked into after the claims of all the flat-buyers for possession of the respective apartments booked by them and the statutory entities or corporations like NOIDA/Greater NOIDA and Electricity Company are considered and satisfied.

The Registry shall not list the matters relating to the Company till such time.

PART - IV

Re: I.A. No.27213 of 2022 - For Directions (Vol. No.I-188); I.A. No.27193 of 2022 - For Directions (Vol. No.I-189); and, I.A. No.27275 of 2022 - For Directions (Vol. No.I-190) - filed by Paschimanchal Vidyut Vitran Nigam Ltd., NOIDA, UP; I.A. Nos.130670 & 130673 of 2018 - For Impleadment & Directions [Vol. No.Z-34); I.A. Nos.130699 & 130704 of 2018 - For Impleadment & Directions (Vol. No.Z-35); I.A. Nos.130711 & 130714 of 2018 - For Impleadment & Directions (Vol. Nos.Z-36); and, Additional Affidavits (Vol. Nos.R-204, 205, 206).

Mr. Pradeep Misra, learned Advocate appearing for Paschimanchal Vidyut Vitran Nigam Ltd., NOIDA, UP ("the Electricity Company" for short) submits that huge amounts were due towards consumption of electricity by Amrapali Group of Companies till the matters were taken over by this Court. Because of the outstanding arrears, the electricity supply was disconnected. However, considering the plight that the flat-buyers and the progress of construction, this Court had directed the Electricity Company to restore the electricity supply. Even after such restoration, dues were not paid regularly. However, as a result of the order dated 08.08.2018, the current dues have been paid on month to month basis since October 2018. In the process, the outstanding arrears have come to the level of Rs.12,42,56,637.09 towards principal amount and Rs.8,69,79,651.56 towards late payment surcharge, aggregating to Rs.21,12,36,287/-.

For the reasons mentioned above, we shall consider the claims of all statutory corporations or the governmental organizations after the basic issues, with which the matter are taken up for consideration from time to time, are resolved. The claim made by

the clients of Mr. Pradeep Misra, learned Advocate will be looked into only after that stage is achieved.

PART - V

Re.: FUNDING ARRANGEMENTS

One of the directions sought by the learned Court Receiver in his Note dated 08.05.2022 pertained to sufficient protection and insulation against the standard clauses and terms insisted upon while extending financial accommodation/loans. Notices were, therefore, issued to seven Banks on 17.05.2022 returnable on 18.07.2022. The Office Report dated 16.07.2022 indicates that Notice to Bank of India has been returned unserved.

At this stage, Ms. Aishwarya Mishra,, learned Advocate appearing for Ms. Richa Kapoor, Advocate-on-Record, accepts notice and submits that an appropriate response shall be filed within a week.

List this matter for further consideration on 25.07.2022.

PART - VI

Re: I.A. Nos.100821 & 100822 of 2021 - For Directions;
and, I.A. No.105017 of 2021 - For Impleadment - filed by
M/s. Amcon Buildcon Pvt. Ltd. [Vol. No.Z-362]

At the request of Mr. Brijender Chahar, learned Senior Advocate, this issue is adjourned for two weeks to enable the applicant to file additional documents.

PART - VII

All the remaining Interlocutory Applications on Board are adjourned to 25.07.2022 at 2.00 p.m.

(MUKESH NASA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER